

The Maharashtra State Road Development Corporation (MSRDC) submitted a proposal for clearance under Coastal Regulation Zone (CRZ) to develop sea link from Versova to Bandra in the suburbs of Mumbai. The CRZ clearance for the project has been granted on 9.01.2013.

- (c) Does not arise in view of the reply to parts (a) and (b) above.

**Proposal for amendment of Coastal Regulation Zone Act**

3856. DR. T.N. SEEMA: Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) whether Government has received proposal from State Government of Kerala seeking the amendment of Coastal Regulation Zone Act (CRZA); and

- (b) if so, the details thereof and the response of Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR): (a) and (b) Yes, Madam. The Government of Kerala has sought amendment to the CRZ Notification, 2011 regarding certain issues including relaxation in the existing provisions for construction of dwelling units for the fishermen community.

A committee under the Chairmanship of Shri (Dr.) Shailesh Nayak, Secretary, Ministry of Earth Sciences has been set up to review these issues.

**Steps taken to revoke ban on Jallikattu**

3857. SHRI MOHD. ALI KHAN: Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) whether Government has banned Jallikattu, which is a tradition and culture of rural Tamil Nadu;

- (b) if so, the details thereof and the reasons therefor; and

- (c) the steps being taken to revoke such ban on Jallikattu to protect their tradition and culture?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR): (a) to (c) The Government of India has issued a Notification GSR 528(E) dated 11th July, 2011 prohibiting exhibition or training of bulls as performing animals. The notification was challenged by some organisations in the Supreme Court. The Supreme Court *vide* its judgment dated 7th May, 2014 pronounced in SLP (C) No. 11686 of 2007, has upheld